

THE SEVENTH SCHEDULE

[See section 102(I)]

FORM OF WARRANT

(Here insert the name of the Officer charged with the execution of the warrant)

WHEREAS A.B. of \_\_\_\_\_ has not paid, and has not shown satisfactory cause for the non-payment of, the sum of \_\_\_\_\_ due on account of \_\_\_\_\_ (here describe the liability) for the period of commencing \_\_\_\_\_ on the \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_\_, and ending with \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_\_, which sum is leviable under \_\_\_\_\_ ;

AND WHEREAS thirty days have elapsed since the service on him of notice of demand for the same.

This is to direct you to distrain/attach the movable/immovable property (described below) of the said A.B. of a value approximately equal to the said sum of Rs. \_\_\_\_\_ subject to the provisions of the New Delhi Municipal Council Act, 1994, and the bye-laws made thereunder and forthwith to certify to me, together with this warrant, all particulars of the property seized/attached by you thereunder.

Dated this \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_

(Signed)  
Chairperson  
New Delhi Municipal Council

Description of immovable property.

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